### CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

#### **Petition No. 159/MP/2012**

**Sub:** Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 for establishing an appropriate mechanism to offset in tariff the adverse impact of the unforeseen, uncontrollable and unprecedented escalation in the imported coal price due to enactment of new coal pricing Regulation by Indonesian Government and other factors.

Coram : Shri Gireesh B. Pradhan, Chairperson

Shri A.K. Singhal, Member Shri A.S. Bakshi, Member Dr. M.K. Iyer, Member

Petitioner : Coastal Gujarat Power Limited

Respondents : Gujarat Urja Vikas Nigam Limited and others.

#### **Supplementary Record of Proceedings**

The Commission in the Record of Proceeding for the hearing dated 9.6.2016 had observed that the information required from Coastal Gujarat Power Limited (CGPL) would be asked through a separate Record of Proceedings. Accordingly, CGPL is directed to submit the following information, on affidavit, by 29.7.2016 with advance copy to the respondents, who may file their responses, on or before, 5.8.2016:

- (a) All FSAs/CSAs entered into by CGPL with the coal mining companies in Indonesia for supply of power from Mundra UMPP. If intermediary companies are involved, then the copies of the FSAs/CSAs between CGPL and the intermediary companies and back to back FSA/CSAs between intermediary companies and the coal companies in Indonesia.
- (b) Bid parameters assumed in the bid including escalation factors.
- (c) Guaranteed Design Parameters such as Heat Rate (Turbine Cycle Heat Rate and Boiler Efficiency), Auxiliary Energy consumption alongwith Heat Balance Diagram, any variation in the design parameters from the design parameters contended in the bid.
- (d) Month wise declared capacity, scheduled generation and actual generation.
- (e) Month wise impact of Indonesian Regulation from COD till date.

- (f) Impact on station parameter due to use of low grade coal for mitigation purpose, if any. Possibility of blending to be explored for mitigation purpose.
- (g) Applicable rates of the taxes/duties/royalty ex-mines in Indonesia and actual taxes/duties/royalty paid alongwith breakup.
- (h) HBA price index applicable on month to month basis on the GCV of imported coal.
- (i) Impact on the servicing of debt obligation, i.e. constraint.
- (j) Information as per Formats I, II and III annexed to ROP.
- (k) Copy of Price Stores Ledger of Mundra UMPP of CGPL for the following period for Imported coal and Domestic coal, if any: -

i) 1st contract year - First month of the contract year

ii) 2<sup>nd</sup> contract year - Month of April

iii) 3<sup>rd</sup>contract year - Month of September

iv) 4<sup>th</sup> contract year - Month of December

- (I) Bill of lading and Bill of entry for the months mentioned above.
- (m) Calculation of Escalation indices as per PPA from COD till date.
- (n) The copy of the Shareholder Agreement for investment in mining companies in Indonesia by CGPL or its associates or subsidiary companies alongwith their audited Balance Sheets and Profit & Loss Accounts on standalone basis for the years in which import of coal has taken place.

By order of the Commission

Sd/-(T. Rout) Chief (Legal)

#### FORMAT I

### COAL CONSUMED DURING THE MONTH FROM VARIOUS SOURCES (UNDER EACH PPA)

Month	Declared Capacity	Scheduled generation		gene	tual ration ·bus	Coal (	ed average Consumed (ARB) (Ko	during		of Coal co Iont (MM7		Price of	ted average of Coal Coa g Month (\$,	nsumed	Corresp on FO	onding HB B basis (\$/	A price Tone)
		Scheduled against PPA	Other than PPA	Ex- bus	At GT Bus	Source 1	Source 2	Source 3	Source 1	Source 2	Source 3	Source 1	Source 2	Source 3	Source 1	Source 2	Source 3
April																	
May																	
June																	
Jan																	
Feb																	
March																	

# FORMAT II ACTUAL COAL PRICE PAID BY THE DEVELOPER FOR EACH CONSIGNMENT (FOR RESPECTIVE PPA)

Sr. No	Consignment No	Date of starting from loading port	Name of Consignee/ loading port / Country	Date of reaching the unloading port	Name of Receiver / receiving port / Country	Vessel Name & size	Corresponding bill of entry Date & Number	GCV of coal at the loading port	GCV of coal at the unloading port		
	1	2	3	4	5	6	7	8	9		
	Note:	1. Bill of lading and corresponding bill of entry for the months specified in para (k) along with the details									
		<ul><li>2. Proof of remittances to the coal supply company and mining companies for above bills of lading.</li><li>3. Certificate in support of GCV at loading and unloading points as the case may be.</li></ul>									
			* *		<u> </u>	•	the months specific	ed in para (k)			

Sr. No	Quantity supplied	FOB Price of coal supplied as per the invoice of the mining company	FOB Price of Coal supplied as per the invoice of the coal supply company	Freight and Insurance Charges	Payment made to the coal supply company	Payment made to the mining company by the coal supply company	Remark
	9	10	11	12	13	14	15

# FORMAT III RECONCILATION OF THE COAL USED DURING MONTH (SOURCE WISE) (FOR RESPECTIVE PPA)

Sr. No	Month Source of Coal		Opening Stock of Coal (MT)	Coal Received During Month (MT)	Coal Consumed During Month (MT)	Closing stock of Coal (MT)	
1	(Month)	Source 1	GCV				
			Price				
		Source 2	GCV				
			Price				
		Source 3	GCV				
			Price				
		Source 4	GCV				
			Price				
2	(Month)	Source 1	GCV				
			Price				
		Source 2	GCV				
			Price				
		Source 3	GCV				
			Price				
		Source 4	GCV				
			Price				
3	(Month)	Source 1	GCV				
			Price				

Sr. No	Month	Source	of Coal	Opening Stock of Coal (MT)	Coal Received During Month (MT)	Coal Consumed During Month (MT)	Closing stock of Coal (MT)	
		Source 2	GCV Price					
		Source 3	GCV Price					
		Source 4	GCV Price					
•••	••••							
	Annual Average	Source 1	GCV Price					
	Tiverage	Source 2	GCV Price					
		Source 3	GCV Price					
		Source 4	GCV Price					

FORMAT IV SHORTAGE OF DOMESTIC COAL FOR THE PPA WITH HARYANA

Sr.	Coal Supplied by CIL (for Haryana PPA)											
No.	Month	Coal	Coal	Coal	Coal	GCV of	Used for	Remarks				
		Quantity	Quantity	Quantity	Quantity	Coal	generation					
		Entitled	Offered by	Indented	received	Received	of					
		under	CIL	by APL	from CIL		Electricity					
		FSA					in the					
						(as per	Month					
						bill of	(Name of					
						lading)	Month)					
	1	2	3	4	5	6	7	8				
1												
2												
3												
4												
5												
6												
7												
8												
9								q				
10												